

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 986
ANSWERED ON 21ST DECEMBER, 2017

TOLL COLLECTION CENTRES

986. SHRI CHANDRA PRAKASH JOSHI:
ADV. NARENDRA KESHAV SAWAIKAR:
SHRI SUMAN BALKKA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government is still collecting toll on certain portions of National Highways even after ten years of their completion;
- (b) if so, the details of such toll plazas on various National Highways and the toll collected from each such toll gate during that period along with the minimum distance prescribed between two plazas on the same route;
- (c) whether the Government proposes to stop toll collection from the toll gates which are in operation for the last ten or more years;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the details of funds collected and the manner in which they are distributed between the private operators and public entity and utilized by the Government?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) &(b) The fee collection at NH Fee plazas is done in perpetuity in accordance with the provisions of the National Highways Fee Rules.

The extant NH Fee Rules 2008 provides that any other fee plaza on the same section of National Highway and in the same direction shall not be established within a distance of sixty kilometers provided that where the executing authority deems necessary, it may for reasons to be recorded in writing, establish or allow the concessionaire to establish another fee plaza within a distance of sixty kilometers. Further, a fee plaza may be established within a distance of sixty kilometres from another fee plaza if such fee plaza is for collection of fee for a permanent bridge, bypass or tunnel.

(c) &(d) No, Madam. However, NH fee rules provides for reduction of fee rate to 40% after recovery of capital cost in case of public funded project and after completion of concession period in case of PPP project.

(e) In case of PPP project, the user fee is collected and retained by the concessionaire in accordance with the provisions of the respective Concession Agreement(s) and is shared with the Government in the form of premium, in case of BOT(Toll) premium projects. In case of Public Funded Project, the user fee is collected by the contractor engaged by NHAI and the agreed amount as per the contract is deposited with the NHAI which subsequently gets credited in Consolidated Fund of India (CFI).
